

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.401

IA/442(AHM)2024 in CP(IB)/279(AHM)2022

Clarifications under Section 99 of IBC,2016 r/w Rule 11 of NCLT Rules,2016

IN THE MATTER OF:

Ramesh Kumar Totla RP of Harsukhbhai Prabhatbhai Lakkad**Applicant**

.....**Respondent**

Order delivered on: 01/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Sumit Parikh, Adv.

For the Respondent/PG : Ms. Hirva Dave, Adv. a.w Ms. Hirva Dave.

ORDER

Following clarifications are sought by the Bench.

1. While disposing of the application IA/49 of 2024, this Tribunal directed RP to make applicant Bank of Baroda as respondent in the main matter and file report regarding household goods/personal guarantor's properties in the premises of Corporate Debtor. The RP has not complied with the same. Bank of Baroda is directed to file a reply in the matter on serving of notice as to the details of property of Personal Guarantor under dispute. RP to clarify with the list of properties held by the Personal Guarantor for considering this application.

Ld. Counsel for the applicant undertakes to file clarification affidavit within one-week.

Order is de-reserved.

List for further consideration on 15.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)